

TELECOM REGULATORY AUTHORITY OF INDIA
19th June 2001

No.404-1/2000-FN

To

The Dy. Director General (Basic Services),
 Department of Telecommunications,
 Sanchar Bhawan, New Delhi

Sub: Allotment of Codes to NLD Operators, for introduction of Dynamic Call by Call Selection of NLD carriers by subscribers

Ref: DOT letter No. 10-5/99-BS.I/Vol.II dated 24th Aug 2000

Dear Sir,

Kindly refer to your letter on the above subject. A high level Committee was set up by the TRAI to examine all the relevant issues relating to the implementation of NLD guidelines referred to in your letter. The Committee has representatives of DOT, BSNL, MTNL, ABTO, COAI, C-DOT, TEC and is chaired by Secretary, TRAI. The subject matter has been deliberated at length in the committee and in its Working Group. Based on the inputs provided by the Committee, the Authority would like to recommend as follows:

(a) For Dynamic Call by Call selection, the subscriber should dial the STD prefix i.e. "0" followed by a NLD Service Code (NLDSC)/a Carrier Access Code (CAC), and thereafter the National Significant Number (NSN) of the called subscriber. Thus dialing sequence will be : 0 + NLDSC + CAC + NSN. For example, for dialing Mumbai from Delhi, the subscriber will dial :

0' + '10' + '55' + 22 + 3451234
 (NLDSC) (CAC) (Area Code) (Local Number)

(b) The Authority recommends adoption of "10" as the NLD Service Code. This code will be required to be dialed for all NLD Calls involving carriage over NLLD network operators facilities.

(c) In regard to Carrier Access Code, which will identify the NLD Operator chosen by the subscriber, the Authority recommends a two digit Code beginning 40 and ending at 59, thus giving 20 codes to be allotted to all NLD carriers, including BSNL. The Authority feels that number of NLD operators would be less than '20' for the planning period of five years. The position would be reviewed after that period.

2. Regarding charging for interconnection link between NLD Operator's POP at LDCC, and that of the BSO at the SDCC, the charges specified for such links in the Telecommunication Interconnection (Charges and Revenue Sharing) Regulation of May 1999 are applicable. Please note that this Interconnection Regulation also emphasizes mutual negotiations between interconnection seeker and provider. Further, for estimating cost of origination, termination and transit on the NLD network, cost of unbundled network elements are required by the Authority to issue a determination, in case operators do not come to a mutual agreement on the modalities of inter carrier settlements. The work of Accounting Separation and has just begun, and is likely to take about 6 to 8 months. The operators may be asked to expedite the Accounting Separation in accordance with Authority's recommendations.

Yours faithfully,
 (Dr. Harsha Vardhana Singh)
 Secretary